

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

**OA./20/245/2017
Dated:05/02/2019**

BETWEEN:

Ippaka Adiraju,
S/o. Late Veeresu,
Aged about 55 years,
Occ: Sr. Tax Assistant,
R/o. D.No.30-9-9/7, Type-II,
C-2, Central Revenue Quarters,
Dabagardens Visakhapatnam.

..... Applicant

AND

1. The Central Excise and Service Tax rep. by
The Asst. Commissioner of Customs (Bldgs),
O/o. Principal Commissioner of Customs,
Custom House, Port Area,
Visakhapatnam – 530 035.
2. The Central Excise and Service Tax rep. by
The Principal Commissioner of Customs (Estate Officer),
O/o. Principal Commissioner of Customs,
Custom House, Port Area,
Visakhapatnam – 530 035.
3. The Central Excise and Service Tax rep. by
The Additional Commissioner of Customs (P&V),
O/o. Principal Commissioner of Customs,
Custom House, Port Area,
Visakhapatnam – 530 035.

..... Respondents

Counsel for the Applicant : Mr. S.A.V. Ratnam, Advocate
Counsel for the Respondents : Mr. T. Hanumantha Reddy, Sr. PC for CG

CORAM

Hon'ble Mr. B.V. Sudhakar, Admn. Member

ORAL ORDER

{Per Hon'ble Mr. B.V. Sudhakar, Admn. Member}

Learned counsel for the respondents present.

2. Learned counsel for the applicant has not been appearing since last few occasions. Hence, the case was listed under the caption "for dismissal." Even today when the case came up of hearing, there is no representation on behalf of the applicant. Case is therefore, dismissed for lack of prosecution. No order as to costs.

**(B.V.SUDHAKAR)
ADMN. MEMBER**

al